

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 219
526/252/ND/2020

IN THE MATTER OF:

Brilliant Institute of Primary Education Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 27.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Prateek Kedawat, Advocate.

For the ROC

:

For the Income Tax Department

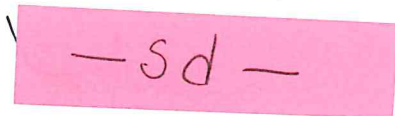
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ORDER

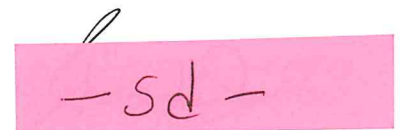
Heard the submissions made by the Learned Counsel for the Appellant.

Serve notice on the ROC as well as Income Tax Department within ten days.

Matter is adjourned to **03.03.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**